SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No(s).3361/2025

[Arising out of impugned final judgment and order dated 27-01-2025 in MCRC No.48079/2023 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

SURENDRA KHAWSE

PETITIONER(S)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

RESPONDENT(S)

[HEARD BY : HON. SANJAY KAROL AND HON. NONGMEIKAPAM KOTISWAR

SINGH, JJ.]

IA No. 56657/2025 - EXEMPTION FROM FILING O.T.

Date: 22-09-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s): Ms. Niti Richhariya, AOR

For Respondent(s):

Mr. D. S. Parmar, A.A.G.

Mr. Bhupendra Pratap Singh, D.A.G.

Ms. Mrinal Gopal Elker, AOR

Mr. Saurabh Singh, Adv.

Mr. Aditya Chaudhary, Adv.

- Hon'ble Mr. Justice Sanjay Karol has pronounced a judgment (non-reportable) of the Bench comprising of his Lordship and Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh.
- 2. Leave granted.
- The appeal is allowed in terms of the signed judgment (non-reportable), which is placed on the file.
- 4. Pending application(s), if any, shall stand disposed of.
- (D. NAVEEN) COURT MASTER (SH)

(ANU BHALLA) **COURT MASTER (NSH)**